

(b) if not, the detailed information for the last three years of the amounts so deposited with the said concerned authorities?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO): (a) and (b) Yes Sir. The establishment has been regularly deducting contribution towards Provident Fund from the salaries of its employees and depositing it in "Nokia (India) EPF Trust", which is recognized/registered under the Income Tax Act, instead of remitting the same to Regional Provident Fund Commissioner.

Action has been initiated under Section 7 A of the Employees Provident Funds and Miscellaneous Provisions Act, 1952 for assessment of dues payable by the employer.

Pension and Insurance for unorganised sector

758. SHRI SANTOSH BAGRODIA:
SHRIMATI AMBIKA SONI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government propose to introduce pension and insurance benefits for unorganised sector;

(b) if so, the details of the sectors that would be covered by this scheme;

(c) whether self-employed persons would also be covered by this programme; and

(d) the number of women workers likely to be covered by this programme?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO): (a) to (d) The Government propose to enact 'Unorganised Sector Workers Bill, 2004'. The draft Bill, *inter-alia*, envisages formulation of social security schemes, which may include pension and insurance benefits to the workers in the unorganised sector including self-employed and women workers. The details are being worked out.

Location of petrol pumps on highways

759. SHRI V. HANUMANTHA RAO: Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state: